

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1570/2010

MITHILESH

Appellant(s)

VERSUS

STATE OF NCT

Respondents(s)

Date: 23/05/2014

This Appeal was called on for hearing today

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE A.K. SIKRI
(VACATION BENCH)

For Petitioner(s)

Mr. Manoj K. Singh, Adv.
Mr. Vishal Gera, Adv.
Mr. Prem Prakash, Adv.

For Respondent(s)

Mr. P.C. Agarwal, Sr. Adv.
Ms. Sunita Sharma, Adv.
Mr. D.S. Mahra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the appellant may satisfy
the Court as under what circumstances the criminal
Court is competent to award the sentence lesser than
the minimum sentence provided under the Statute.

List this matter as first part-heard on Tuesday,
the 27th May, 2014.

(DEEPAK MANSUKHANI)
COURT MASTER

(M. S. NEGI)
ASSISTANT REGISTRAR

Signature Not Verified

Digitally signed by
Deepak Mansukhani
Date: 2014.05.23
16:20:19 IST
Reason: